

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 27th September, 2021

No. LJ(B).33/2013/18 – In partial modification of this Department's Notification No. LJ(B)33/2012/12, dt. 25th September, 2014 and in exercise of powers under Section 22 of the National Investigation Agency Act, 2008, (Central Act No. 34 of 2008) the Governor of Meghalaya in consultation with the Chief Justice of Meghalaya High Court is pleased to notify the Court of District & Sessions Judge, East Jaintia Hills District, Khliehriat as the Special Court for trial of Scheduled Offences under all the enactments specified in "the Schedule" to the aforesaid Act within the East Jaintia Hills District.

This notification shall come into force with immediate effect.

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(W. Khylllep),

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department

Memo No. LJ(B).33/2013/18-A,

Dated Shillong, the 27th September, 2021

Copy forwarded for information to :-

1. The Joint Secretary to the Govt. of Meghalaya, Home (Police) Department with reference to their letter No. HPL.203/2016/Pt/5, dt. 6th August, 2021.
2. The Deputy Commissioner, East Jaintia Hills District, Khliehriat.
3. The Superintendent of Police, East Jaintia Hills District, Khliehriat.
4. The Registrar General, High Court of Meghalaya with reference to his letter No. HCM.4/217/2017-Estt/1866 dt. 4.08.2020.
5. The District & Sessions Judge, East Jaintia Hills District, Khliehriat.
6. The District & Sessions Judge, West Jaintia Hills District, Jowai.
7. The Accountant General (A&E), Meghalaya, Shillong.
8. The Director, Printing & Stationery, Shillong for publication of the Notification in the Gazette of Meghalaya.
9. The DEO, Law (A) Department.
10. Guard File.

By order etc.,

Sannu

Deputy Secretary to the Govt. of Meghalaya,
Law Department

as/